

However, all the sharing patterns indicated above shall be subject to the proviso that if the Central share is already below that indicated in the sharing pattern, then the Centre's share would remain capped at their present level.

All Core and Optional Schemes would be funded 100% by Centre in all Union Territories (without legislature). For Union Territories (with legislature), existing funding pattern would be followed for all Core of the Core and Core Schemes. For Optional Schemes, the funding pattern of 80% by Centre and 20% by Union Territories (with legislature) would be followed.

(c) All schemes of the Government of India are funded as per the above ratios and there is no "special scheme" under implementation.

Levy of Carbon Emission Tax

1503. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is already levying a Carbon Emission Tax which is pushing the cost of coal too high for gasification purpose for production of urea and generation of electricity in coming years; and

(b) if so, the future strategy of Government to lower down the cost for aforesaid purposes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) The effective rate of Clean Energy Cess (now renamed as Clean Environment Cess) levied on coal, lignite and peat was increased from ₹200 per tonne to ₹400 per tonne in Budget 2016-17 with effect from 01.03.2016, for financing and promoting clean environment or clean energy initiatives and funding research in the area of clean environment or clean energy. Clean Environment Cess also acts as green tax, on the lines of polluter pays principle.

(b) There is no such proposal under consideration at present.

Amount of GDP spent on education

1504. SHRI K.T.S. TULSI: Will the Minister of FINANCE be pleased to state total amount in percentage of the GDP spent on education during the financial years 2014-15 and 2015-16; and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): Details of GDP spent on education in the Human Resource Development Budget, during the financial years 2014-15 and 2015-16 are as under:

	During 2014-15 (₹ in crore)	During 2015-16 (₹ in crore)
Allocation in Education	68874.89	67585.50
GDP	12488205	13576086
%age of GDP spent on education	0.55	0.50

Check on frauds in PSBs

†1505. SHRI SANJAY SETH: Will the Minister of FINANCE be pleased to state:

(a) whether the Centre has taken any steps or propose to take any steps to put a check on the increasing problem of fraud in public sector banks;

(b) if so, the details thereof as on date; and

(c) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Reserve Bank of India (RBI) has issued Master Direction on "Frauds-Classification and reporting" *vide* RBI. DBS.CFMC.BC.No.1/23.04.001/2016-17 dated July 01, 2016 containing all the details/aspects relating to frauds. The same is also available on the website of RBI *i.e.* www.rbi.org.in. To compress the time taken in detection of fraud, a framework for handling loan frauds has been put in place. Objective of this framework is to direct the focus of banks on the aspects relating to prevention, early detection, prompt reporting to the RBI and the investigative agencies (for instituting criminal proceedings against the fraudulent borrowers) and timely initiation of the staff accountability proceedings. The framework also seeks to stipulate time lines with the action incumbent on a bank.

Reversion of NPS employees to Old Pension Scheme

1506. SHRI NEERAJ SHEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Central Administrative Tribunal, Ernakulam bench has ordered the Central Government to revert the employees who had joined after 1st January, 2004 under NPS to Old Pension Scheme and has observed that date of vacancy should be the basis for inclusion under NPS or Old Pension Scheme instead of date of joining, if so, details thereof;

(b) whether Government has reverted them to Old Pension Scheme, if so, details thereof, if not, reasons therefor; and

†Original notice of the question was received in Hindi.